

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-1431(PB)/2019

IN THE MATTER OF:

Axis Bank Ltd.

.... Applicant/petitioner

v.

Payne Realtors Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 20.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP

Mr. Ritin Rai, Adv.

For the Resolution Applicant

Mr. Aditya Mehta, Adv.

For the CoC

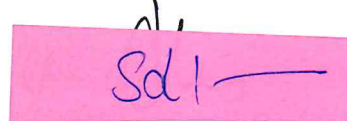
Ms. Aditi Mittal & Mr. Harshit Khare, Adv.

ORDER

List IA-2540/2020 for hearing on 26.08.2020.
List IA-2931/2020 for pronouncement of Orders on
24.08.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)